

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 116/7/NCLT/AHM/2017


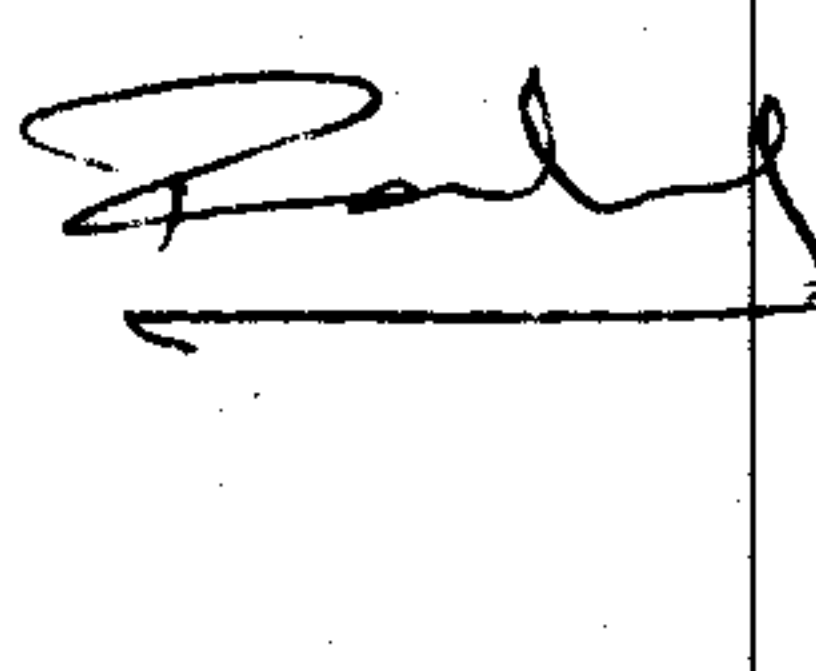
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Allahabad Bank
V/s.
Gujarat Foils Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	M. A. Solanki for P. G. Desai	Advocate	Petitioners	
2.	Mr. Nandish Chudgar a/w. Mr. Raheel Patel i/b. M/s. Nanavati Associates	Adv.	Respondent	

Learned Advocate Mr. M A Solanki i/b Learned Advocate Mr. Pranav Desai present for Financial Creditor/ Petitioner. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

At request of learned Counsel for Petitioner for hearing reply arguments.

List the matter on 08.11.2017 before special Bench Single Member since the matter is part heard matter.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of October, 2017.